



S.JAGANNADHAM
REGISTRAR (VIGILANCE)

HYDERABAD,
DT:03.01.2014

ROC.NO.26/2014-B.SPL.

Sir/Madam,

SUB: CYBER APPELLATE TRIBUNAL (CAT) - Filling up of the post of Member (Judicial) in Cyber Appellate Tribunal, New Delhi - Willingness from the eligible officers - Called for - Regarding.

REF: Letter No.2 (17)/2013-Pers.I, dated:02-01-2014, from the Joint Director (Pers.), Government of India, Ministry of Communications and Information Technology, Department of Electronics and Information Technology, 6, CGO Complex, New Delhi -110 001, received through e-mail on 03.01.2014 .

-oOo-

I am to state that the Joint Director (Pers.), Government of India, Ministry of Communications and Information Technology, Department of Electronics and Information Technology, New Delhi, in his letter referred to above has stated that the Cyber Appellate Tribunal (CAT) is proposed to fill up the post of the Member (Judicial) in Cyber Appellate Tribunal, New Delhi. The profarma along with the above said letter of the Joint Director (Pers.), Government of India, New Delhi, were placed in the High Court Web site i.e., <http://hc.ap.nic.in>.

I am, therefore, directed, to request you to circulate the same among the District Judges working in your District/ Unit and the Officers who were eligible may download the copy of above said letter along with the enclosures from the High Court's Web Site and submit their willingness applications in the prescribed profarma enclosed to the letter, directly to the High Court, on or before 13.01.2014 by SPEED POST or any other source.

Yours faithfully

S. Jagannadham
REGISTRAR (VIGILANCE)

Contd....2

//2//

To

1. The Chief Judge, City Civil Court, Hyderabad
2. The Metropolitan Sessions Judge, Hyderabad
3. The Chief Judge, City Small Causes Court, Hyderabad
4. THE PRL. DISTRICT AND SESSIONS JUDGES:
Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at
Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam,
Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore,
Nizamabad, Prakasam at Ongole, Rangareddy District, Srikakulam,
Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.

Subject: Filling up of the post of Member(Judicial) in Cyber Appellate Tribunal (CAT) at New Delhi

Date: 01/02/14 02:46 PM

From: Ravi Prakash Pradhan <rp.pradhan@nic.in>

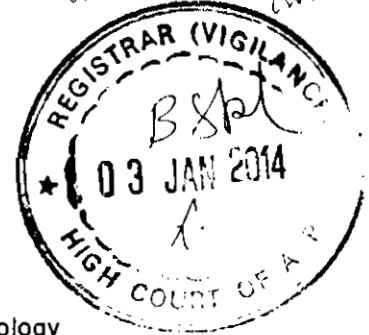
To: rg.allhc@indiancourts.nic.in,
rg.aphc@indiancourts.nic.in,
rg.bomhc@indiancourts.nic.in,
rghc_cal@rediffmail.com,
rg.cghc@indiancourts.nic.in

Annexure to Member(J) docx (17kB)



No.2(17)/2013-Pers.I
Government of India

Ministry of Communications and Information Technology
Department of Electronics and Information Technology
6, CGO Complex, New Delhi-110003.



Dated: 02.01.2014

Subject: Filling up of the post of Member (Judicial) in Cyber Appellate Tribunal (CAT) at New Delhi

Sir

The Information Technology (IT) Act, 2000 was enacted, with a view to providing, inter-alia, legal recognition for transactions carried out by electronic data interchange and other means of electronic communication. As per Section 48 of Chapter X of the IT Act, the Central Government established a Tribunal known as Cyber Regulations Appellate Tribunal at New Delhi. The IT Act, 2000 was further amended vide The Information Technology (Amendment) Act, 2008 dated 05.02.2009 and the said Tribunal has been renamed as Cyber Appellate Tribunal (CAT). Under provision of Section 49 of IT(Amendment) Act, 2008, the Cyber Appellate Tribunal consists of a Chairperson and such number of other Members, as the Central Government may, by notification in the Official Gazette, appoint. It is proposed to fill up the post of Member (Judicial) as per provisions of The Information Technology Act, 2000 as amended till date.

2. In this connection, an advertisement was published in the Employment News on 15.06.2013, inviting applications for the post of the Member (Judicial). However, it has been decided to invite fresh applications for the said post. It is also requested that a copy of this Circular may also be forwarded to the Bar Association of the Hon'ble High Court. It is requested that this Circular may be given wide publicity at your end. The candidates who had applied earlier against the previous advertisement dated 15.06.2013, need not apply again.

3. The eligibility term of office, salary and allowances and other conditions of service etc. for the post of Member (Judicial) of the Tribunal are given below:

Eligibility:

Member (Judicial) of the Cyber Appellate Tribunal shall be appointed by Central Government from amongst persons who is or has been a member of the Indian Legal Service and has held the post of Addl. Secretary for a period of not less than one year or Grade I post of that Service for a period of not less than 5 years.

An officer of the Central Government or State Government on his selection as the Member (Judicial) of the Cyber Appellate Tribunal shall have to retire from service before joining as such Member.

Term of Office:

The Member (Judicial) of the Cyber Appellate Tribunal shall hold office for a term of five years from the date on which he enters upon his office or until he attains the age of 65, whichever is earlier.

Salary & Allowance and other conditions of service

Member (Judicial) shall be paid such salary and allowances, as are admissible to a Secretary to the Government of India, including all the benefits that a Secretary is entitled to.

In the case of appointment of person as Member who has retired from service under the Central Government or a State Government and who is in receipt of, or has received, or has become entitled to receive any retirement benefits by way of pension, gratuity, employer's contribution to Contributory Provident Fund or other forms of retirement benefits, the pay of such Member shall be reduced by the gross amount of pension or employer's contribution to the Contributory Provident Fund or any other form of retirement benefit, if any, drawn or to be drawn by him.

Member (Judicial) shall be governed by the provisions of the Contributory Provident Fund (India) Rules, 1962.

House Rent Allowance:

Member (Judicial) of Cyber Appellate Tribunal shall be entitled to house rent allowance at the same rate as are, for the time being, admissible to Group 'A' officers of the Central Government drawing equivalent pay and grade pay.

4. The eligible and interested persons may forward their applications in the prescribed format (Annexure) to Joint Director (Pers.), Department of Electronics and Information Technology, Electronics Niketan, 6, CGO Complex, New Delhi-110003, through Speed Post or Registered Post or by hand, to be received not later than 20th January, 2014. The envelope containing the application may be superscribed as "Application for the post of Member (Judicial)". Those who are in service may send their application through proper channel along with photocopies of the ACRs of the last five years duly attested by an officer not below the rank of Under Secretary or equivalent. While forwarding the application, it may be verified and certified that no disciplinary proceedings or vigilance case is either pending or contemplated against the applicant. The integrity of the officer may also be certified along with a certificate that no minor / major penalty has been imposed on him.

5. Applications which are incomplete and not in the prescribed form or not accompanied with the details as explained above, will not be entertained and would be summarily rejected without any further correspondence in this regard. An application received after the due date i.e. 20th January, 2014 is unlikely to be entertained. A candidate once selected will not be allowed to withdraw his / her name.

6. You are requested to circulate the above amongst the eligible candidates.

Yours Sincerely

(Girish Sahai)
Joint Director (Pers.)
Tele: 24301246

Proforma for the post of Member (Judicial), Cyber Appellate Tribunal

CURRICULUM VITAE

1. Name and Address :
(in block letters)
2. Date of Birth :
(in Christian era)
3. Date of Retirement under Central / State :
Government Rules
4. Educational Qualifications :
5. Whether Educational and other Qualifications :
required for the post are satisfied.
(if any qualification has been treated as
Equivalent to the one prescribed in the Rules,
state the authority for the same)

applicant	Qualification / Experience Required	Qualification / experience possessed by the
(1)		
(2)		
(3)		

6. Experience with specific reference to the area :
of IT and Cyber Laws
7. Please state clearly whether in the light :
of entries made by you above, you meet
the requirement of the post
8. Details of employment in chronological order :
(Enclose a separate sheet duly authenticated
by your signature, if the space below is
insufficient)

Office / Institution	Post Held	From	To	Scale of pay and basic pay	Nature of duties (in detail)

9. Nature of the present employment i.e. :
Ad-hoc or Temporary or Quasi-permanent or
Permanent
10. In case the present employment is held on :
deputation / contract basis, please state

- a) The date of initial appointment
- b) Period of appointment on deputation / contract
- c) Name of the present Office / Organisation to which you belong

11. Additional details, if any, about present employment:

12. Please state whether presently working under (indicate the name of your employer against The relevant column)

- a) Central Government
- b) State Government
- c) Autonomous Organization
- d) Government Undertaking
- e) Universities
- f) Others

13. Are you in Revised Scale of Pay? If yes, give the date from which the revision took place and also indicate the pre-revised scale

14. Total emoluments per month now drawn

15. Additional information, if any, which you would like to mention in support of your suitability for the post (this among other things may provide information with regard to

- (i) Additional Academic Qualifications,
- (ii) Professional training and
- (iii) Work experience over and above prescribed in the vacancy circular / Advertisement)

(Note : Enclose a separate sheet, if the space is insufficient)

16. Achievement in the career which may support your candidature

17. Whether belongs to SC/ST

18. Remarks (the candidate may indicate information with regard to)

- (i) Publications and reports and special projects
- (ii) Awards / Scholarships/Official appreciation
- (iii) Affiliation with the professional bodies / institutions / societies and

(iv) any other information

[Note: Enclose a separate sheet if the space is insufficient]

19. Contract No. (Off.) _____ (Res.) _____ (Mobile) _____

I have carefully gone through the vacancy circular / advertisement and I am well aware that the Curriculum Vitae fully support by documents submitted by me will also be assessed by the Selection Committee at the time of selection for the post.

Date:

(Signature of the Candidate & Address)

Countersigned

(Employer with seal)